



2026:AHC:41270

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 16251 of 2025

Jagmohan Lal Maindola

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Aishwarya Pratap Shahi, Nipun Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. At the very outset, Sri Paritosh Joshi (A/P 1840/23) holding brief of Shri Aishwarya Pratap Shahi, seeks to withdraw the present petition with liberty to file afresh, as according to him, the present petition has not properly been constituted, wherein the following relief has observed as under:

"i. Issue a writ, order, or direction in the nature of mandamus directing the respondents not to recover the commutation amount and interest thereon after expiry of a period of 131 months (10 years and 11 months) from the date of retirement of the petitioner,

ii. Issue a writ, order, or direction in the nature of mandamus directing the respondents to pay the excess amount recovered after expiry of a period of 131 months (10 years and 11 months) from the date of retirement of the petitioner and to restore the full pension of the petitioner forthwith and pay the arrears accruing therefrom with interest at such rate as may be deemed just and reasonable by this Hon'ble Court;

iii. In the alternative, Issue a writ, order, or direction in the nature of mandamus directing the Additional Director, Treasury and Pension, Saharanpur Mandal, Saharanpur to decide the representation of the Petitioner dated 03.10.20205 in a time bound manner, preferably within a period of 2 months from date of decision;

iv.....

v....."

2. Learned counsel for the respondents have no objection to the same.

3. The writ petition is **dismissed** as withdrawn with liberty aforesaid.

February 24, 2026

Ashu

(Vikas Budhwar,J.)